Sl.No.	Name of the State	Comments/views
14.	Nagaland	It may be too early to be part of AIJS at this juncture.
15.	Orissa	State Government in favour of setting up of AIJS with certain terms and conditions.
16.	Punjab	State Govt. is in favour of the constitution of AIJS, as directed by the Hon'ble Supreme Court of India.
17.	Rajasthan	The State Government will endorse the recommendation of the Inter-State Council.
18.	Sikkim	The Central Government may take a decision in this matter.
19.	Tamil Nadu	The Govt. of Tamil Nadu is not in favour for creation of AIJS in view of the practical language difficulties, since the nature of the job of a District Judge requires appreciation of oral and documentary evidence in the local language of the State.
20.	Uttar Pradesh	State Government is in agreement with the formation of All India Judicial Service.

Electoral reforms

 $\dagger 4882.$ SHRI THAAWAR CHAND GEHLOT: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Chief Election Commissioner has sent any letter for electoral reforms to the Prime Minister;
 - (b) if so, the details thereof;
- (c) whether Government has prepared any draft for electoral reforms and, if so, the details thereof;
- (d) whether Government is contemplating to bring a Bill for electoral reforms; and
 - (e) if so, by when and if not, the reasons therefor?

[†] Original notice of the question was received in Hindi

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

- (b) The Election Commission has from time to time made recommendations for electoral reforms to the Government.
- (c) and (d) With a view to carrying out comprehensive electoral reforms, a Core-Committee has been constituted on the 1st October, 2010 under the Chairmanship of Additional Solicitor General. The talking points of the Committee included (i) De-criminalisation of Politics; (ii) Funding of Elections; (iii) Conduct and Better Management of Elections; (iv) Regulation of Political Parties; (v) Audit and Finances of Political Parties; (vi) Review of Anti-Defection Law. The Committee under the aegis of Legislative Department and in co-sponsorship of the Election Commission of India conducted seven regional consultations at Bhopal, Kolkata, Mumbai, Lucknow, Chandigarh, Bengaluru and Guwahati, wherein the stakeholders have been consulted, who inter-alia included leaders and workers of the political parties, legislators, legal luminaries, representatives of NGOs, eminent persons, civil servants (serving and retired), students etc. and views have been gathered. The details of these consultations have been put on the website of the Ministry of Law and Justice i.e. www.lawmin.nic.in. On the basis of the inputs received in these consultations, discussion with all political parties is contemplated.
- (e) As the matter involves deep study and careful consideration in consultations with the political parties before a decision could be arrived at, no fixed time-frame could be given at this stage.

Mahila Courts

4883. SHRIMATI NAZNIN FARUQUE: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Mahila courts established in the country for disposal of various types of cases relating to women exploitation, especially in Assam;
- (b) whether any proposal to increase the number of such courts is pending with Government:
 - if so, the details thereof; and
- (d) the steps being taken by Government to increase the number of such courts?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (d) Under section 11 of the Cr.P.C. the State Governments may, after consultation